GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE RAJYA SABHA UNSTARRED QUESTION NO. 2139

ANSWERED ON 08.08.2023

REVENUE FORGONE ON ACCOUNT OF CORPORATE TAX

2139. DR. V. SIVADASAN:

Will the Minister of FINANCE be pleased to state:

- (a) the amount of Corporate Tax collected, the details for the last five years, year-wise;
- (b) the amount of revenue forgone on account of reduction of Corporate Tax;
- (c) the revenue forgone on account of a reduction in Corporate Surcharge from 12 per cent to 7 per cent in the Budget of 2022-23;
- (d) whether it has undertaken a calculation of the revenue that would be forgone as a result of this reduction and its impact; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) The amount of corporate tax collection from FY 2018-19 to FY 2022-23 is as under:

(Rs. In crores)

Financial Year	Corporate Tax Collection
FY 2018-19	6,63,572
FY 2019-20	5,56,876
FY 2020-21	4,57,719
FY 2021-22	7,12,037
FY 2022-23	8,28,629#

Source: Union Finance Accounts of respective years and reports of C&AG/Receipt Budget upto F.Y.2021-22. and Pr. CCA, CBDT for F.Y 2022-23 #Provisional

(b) As mentioned in the statement of Revenue Impact of Tax Incentives under the Central Tax System in Receipt Budget 2023-24, 61% of the reported aggregated total income of all companies have opted for the new concessional tax scheme under section 115BAA of the Income-tax Act, 1961(the Act) for FY 2020-21. Based on this, and neglecting the impact of non-availability of exemptions under this regime, the estimated revenue loss in FY 2020-21 has been reestimated to be Rs. 100,241 crore.

- (c) Surcharge on domestic companies has not been changed by the Finance Act 2022, which remains as under-
- (i) For domestic company, opting for concessional tax rate under section 115BAB or section 115BAB of the Act :10%.
- (ii) For domestic companies not opting for section 115BAA or section 115BAB of the Act-
 - For companies having a total income exceeding one crore rupees but not exceeding ten crore rupees:7%.
 - For companies having a total income exceeding ten crore rupees:12%.
- (d) to (e) Does not arise in view of (c).
